

5. Achalpur (Amravati)
6. Mahed (Raigad)
7. Tasgaon (Sangli)
8. Umrad (Nagpur)
9. Chikhali (Buldhana)
10. Pachora (Jalgaon)
11. Daund (Pune)
12. Gangakhad (Parbhani)
13. Kopargaon (Ahmednagar)
14. Gadhinglaj (Kolhapur)

in the order of priority for release of financial assistance during 1991-92 under the scheme of IDSMT.

(c) The Government of India have sanctioned Rs. 25.00 lakh each for the first three towns in the order of priority idditated by the State Government, namely, Buldhana, Hingoli and Chaliagaon, during the financial year 1991-92, so far.

[English]

Ordinance Co-operative Housing Society

4470. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the DDA (Disposal of Developed Nuzul Land) Rules are applicable to the flats allotted to the members of the group housing societies;

(b) whether these rules have been followed in the case of Ordinance Co-operative Housing Society; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The DDA allots land to group housing societies in accordance with the provisions of rule 6(vi) read with rule 24 of the DDA (Disposal of Developed Nazul Land) Rules, 1981 for construction of dwelling units for its members. The allotment of individuals dwelling units to the members is made by draw of lots as per the directive dated 31. 5.84 issued by the Registrar, Cooperative Societies, Delhi Administration under rule 77 of the Delhi Cooperative Societies Rules, 1971.

(b) and (c). Allotment of flats to 119 members of Ordnance Cooperative Housing Society has been made in accordance with the procedure mentioned in reply to part 'a' above.

Wage Revision for Journalists

4471. SHRI RABI RAY: Will the PRIME MINISTER be pleased to state:

(a) whether journalists have demanded for a wage revision in view of the rising cost of living;

(b) if so, the details thereof;

(c) whether they have also demanded amendment in the Working Journalists Act; and

(d) if so, the action taken by the Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) to (d). Representations are being received from various associations and Organisations of Newspaper employees regarding revision of wages and amendment of the Working Journalists